

Office Notice, Office)	
Memorandum, of coram)	
Appearance, Tribunal's)	Tribunal's Orders
Orders of direction &)	
Registrar's Orders.)	
)	

Ans6 for AM on
21/11/94 at Goa

Notice
for Dy. Registrar

Notices are issued
to Respondents on
20-12-94

(M)

Date: 21/11/94 (Camp: Goa)

Sh. V.B. Nabkar with
A.C.P. Navelkar for applicant.

Issue notice to the
Respondents to file reply
within six weeks i.e by
30/1/1995, failing which
the matter will be heard
and decided ^{on the basis of mutual amicable} ~~both on procedure~~
~~and~~ ~~as well as~~ ^{and} on merits; The matter
may be placed before Tribunal in
the next sitting at Goa

(P.P.Srivastava) (B.S.Hegde)
m(a) m(j)

Dated: 30/1/95

Notice to the applicant
Mr. Shrikant Joshi,
Counsel for the respondent
He prays to grant some
time for filing reply.
P.O. to 30/3/1995 as the
last chance.

SDS
By, Registrar

Dated : 20/3/1995

None for either side.
S.O. to 15/6/1995 on
the last chance.

Br
Registration

Dated : 15-6-95

None for either side
no reply filed yet
S.O. to 11-8-95 on
the last chance.

Br
Registration

Dated : 11-8-95

None for either side.
No reply filed yet.
fix the matter at
Panaji (Goa) for completion
of pleadings on 16-10-95.
Inform accordingly. (av)

Br
Dy. Registrar

Notices issued to
Applicants/Respondents on
21/9/95

Yali
26/9

Dated: 16/10/95 (Camp at Panaji)

Applicant No.2 is present in person. Respondents by Sh. Badriwarayanan. The counsel for the Respondents files a condonation petition today seeking time to file his reply. The Respondents may file their reply within eight weeks. No further adjournment under any circumstances. The copy of the reply be given to applicants / counsel for the applicants well in advance.

The O.A. is admitted. Keep the case for completion of pleadings on 18/12/95 before the Registrar.

The case may be fixed at Panaji as and when the date is finalized. Accordingly, fresh notices be issued, regarding the next date to both the parties.


(P. P. Srivastava) 
M(A) (B. S. Hegde)
M(T)

2

Dated : 18-12-95

None for either side.

No reply has been filed
in the matter ~~in~~ the time
has been given wide order
dated 16-10-95.

Place the matter before
the Tribunal for hearing
at Goa during the next
circuit sitting.

At the time of issue
of notice for hearing, notice
may be issued to the
Counsel for the applicant
as well as to the Counsel for
the respondent.

S.
S. Registrar

Notice issued
to the counsel
for applicant &
respondent on
13/6/96
18/6/96

memo of
appearance
received

order
27/7/96

Dated: 3.7.1996

CAMP: GOA

Heard Mr. Navalkar, counsel for the applicant and Mr. E. Badrinarayan, counsel for the respondents.

2. Though the respondents have raised a plea that Applicant No. 2 is not authorised to represent Applicant No. 1. However, the learned counsel for the applicant draws our attention that the All India Telegraphs Engineering Employees Union Class-III is none other than Applicant No. 1. They have authorised Applicant No. 2 to represent the Union. The counsel for the applicant submits pursuant to the disposal of the SLP No. 8514/92 by the Supreme Court vide dated 4.8.1992, the applicants had made a representation to the ~~Director~~ General, Telecom Department, New Delhi on 10.5.93 and reminders were sent to consider the same. The respondents have not given reply to them so far. In the circumstances, while disposing of the OA., we hereby direct the respondents to consider the representation dated 10.5.1993 and dispose of the same by passing a speaking order within a period of 3 months. The OA. is disposed of with these directions.

V.G.V
9

M.R.Kolhatkar

(M.R.KOLHATKAR)
M (A)

B.S.Hegde
(B.S.HEGDE)
M (J)

Mr 317/96
Order/Judgement despatched
to Applicant/Respondent (s)
on 16/7/96.

8
23/7/96.

Letter dtd 5.11.97
ml. from Dr. M.
kept in 's' folder.

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25/11